GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS) LOK SABHA STARRED QUESTION NO.337 ANSWERED ON 21.12.2021

Allocation of Funds to NSFs

*337. SHRI BHOLA SINGH: SHRI VINOD KUMAR SONKAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- a) whether the Government allocates funds to the recognized National Sports Federation (NSFs) in the country;
- b) if so, the details of funds allocated to the recognized Sports Federations in the country since 2018, year and Federation –wise;
- c) the utilization of these funds by the Sports Federations during the said period, year and Federation-wise;
- d) whether any instances of misuse of funds by NSFs have come to notice during the said period;
- e) if so, the details thereof and the remedial action taken by the Government thereon; and
- f) whether the Government has undertaken an annual audit of these Sports Federations and if so, whether any cases of financial mismanagement have been identified and if so, the details thereof?

ANSWER THE MINISTER FOR YOUTH AFFAIRS & SPORTS [SHRI ANURAG SINGH THAKUR]

a) to f) A statement is laid on the Table of the House.

STATEMENT REFEERED TO IN REPLY TO PARTS (a) to (f) OF THE LOK SABHA STARRED QUESTION NO. 337 FOR REPLY ON 21.12.2021 ASKED BY SHRI BHOLA SINGH AND SHRI VINOD KUMAR SONKAR REGARDING ALLOCATION OF FUNDS TO NSFS

(a)Yes Sir. Government allocates funds to the National Sports Federations (NSFs) under the Scheme of Assistance to NSFs for promotion of sport for which it is recognised.

(b) & (c) Funds under the Scheme of Assistance to NSFs are disbursed by the Ministry through Sports Authority of India (SAI), which is an autonomous body under the Ministry of Youth Affairs and Sports. SAI furnishes the Utilisation Certificates for the funds transferred to the NSFs, and for the expenditure incurred by SAI to organise coaching and training camps proposed by NSFs in SAI centres across the country. SAI also meets expenditure on international travelling, boarding and lodging, entry fee and other incidental expenses of Indian teams/players selected for international competitions and sporting events by the NSFs. In the case of funds transferred by SAI to NSFs, 75% of the admissible amount is disbursed as advance, while the remaining amount is provided on reimbursement basis. The details of funds allocated under the Scheme of Assistance to NSFs and expenditure since 2018 are given in Annexure-I and Annexure-II respectively.

(c) to (f) No instances of misuse of funds by NSFs have come to the notice of the Government during the said period. NSFs receiving funds of Rs1 crore and above are subject to audit by the CAG of India. Audit of select NSFs is done by CAG and audit findings/observations are sent to the concerned NSFs for necessary action at their end. Settlement of observations and audit paras are taken up by the respective NSFs with the

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Office of CAG. In order to ensure transparency and accountability in the functioning of NSFs, the Ministry has, since 2010, introduced the system of annual recognition, under which recognition is renewed every year on submission of relevant documents, including the audited annual accounts of NSFs.

Annexure – I

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) to (c) OF THE LOK SABHA STARRED QUESTION NO. 337 FOR REPLY ON 21.12.2021 ASKED BY SHRI BHOLA SINGH AND SHRI VINOD KUMAR SONKAR REGARDING ALLOCATION OF FUNDS

BUDGET ALLOCATION UNDER ASSISTANCE TO NSF SCHEME

(In ₹Crore)

SI.	Discipline	2018-	2019-20 up	2020-21	2021-22
No.		2019	to Sep,		
	-		2020		
1	Archery Association of India	18.53	10.19	12.15**	6.92
2	Athletic Federation of India	42.95	55.00*	32.52**	12.84
3	Badminton Association of India	21.00	33.27*	27.25**	13.36
4	Boxing Federation of India	47.00	53.79*	36.09**	10.87
5	Hockey India	37.5	36.18*	30.34**	12.54
6	Judo Federation of India	5.76	5.62	Nil	4.08
7	National Rifle Association of India	38.61	28.40*	27.15**	8.25
8	Indian Weightlifting Federation	8.14	10.96*	10.23**	5.28
9	Wrestling Federation of India	23.56	34.50*	16.91**	6.70
10	Gymnastics Federation of India	3.31	2.55	Nil	2.53
11	The Indian Golf Union	3.93	2.70*	0.78	2.04

	Discipline	2018-	2019-20 up	2020-21	2021-22
		2019	to Sep,		
			2020		
12	Amateur Kabaddi	3.03	1.60	0.90	1.15
	Federation of India				
13	Rowing Federation of India	5.62	8.50	2.00	3.50
14	Squash Racket Federation of India	3.52	2.93*	1.18	2.04
15	Swimming Federation of India	7.89	7.05	3.29	3.32
16	All India Tennis Association	3.70	2.40*	2.70	4.89
17	Wushu Association of India	4.41	6.00*	2.75	4.03
18	Yachting Association of India	4.78	7.58*	Nil	4.28
19	Bridge Federation of India	1.83	1.50	0.49	1.50
20	Basketball Federation of India	5.24	4.60*	5.09	3.00
21	Billiards & Snooker Federation of India	3.24	1.68*	0.43	1.44
22	All India Chess Federation	4.27	5.45	Nil	4.83
23	Cycling Federation of India	8.11	10.00	3.80	4.98
24	All India Council of the Deaf	1.17	2.00*	Nil	1.38
25	Equestrian Federation of India	2.89	2.89	1.06	1.20
26	All India Football Federation	23.08	29.94*	10.31	2.99

	Discipline	2018-	2019-20 up	2020-21	2021-22
		2019	to Sep,		
			2020		
27	Handball Federation of India	2.99	2.55	Nil	2.50
28	Indian Kayaking & Canoeing Association	5.16	5.59	4.72	3.79
29	Paralympics Committee of India	6.03	10.00*	2.90	7.10
30	Sepaktakraw Federation of India	4.99	7.47	1.68	2.00
31	Special Olympics Bharat	5.26	6.00*	0.38	5.02
32	Table Tennis Federation of India	8.89	12.13	2.74	7.77
33	Volleyball Federation of India	5.04	7.34*	Nil	Nil
34	Fencing Association of	2.99	16.94	Nil	3.00
	India		(Up to June, 2021)		
35	National Yogasana Sports Federation	Nil	Nil	Nil	2.76
36	Indian Rugby Union	Nil	Nil	Nil	1.00
37	Kho Kho Federation of India	Nil	Nil	2.91	5.95

*For the year 2019-20, budget was allocated till September, 2020 in view of Tokyo Olympics 2020.

**For the year 2020-21 budget was allocated till September, 2021 in view of postponement of Tokyo Olympics 2020 to 2021.

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) to (c) OF THE LOK SABHA STARRED QUESTION NO. 337 FOR REPLY ON 21.12.2021 ASKED BY SHRI BHOLA SINGH AND SHRI VINOD KUMAR SONKAR REGARDING EXPENDITURE.

EXPENDITURE UNDER SCHEME OF ASSISTANCE TO NSFs

(In ₹)

S N.	Discipline	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22 (Till Nov, 2021)
1	Indian Pencak Silat Federation	46,68,008	49,73,938	1,38,416	Nil
2	Archery Association of India	3,11,96,863	3,99,74,219	76,92,546	10,27,13,633.5
3	Athletic Federation of India	6,14,79,869	8,42,73,941	1,11,19,046	9,08,87,847
4	Badminton Association of India	6,51,64,550	14,41,62,672	1,05,24,275	7,03,95,876
5	Ball Badminton Federation of India	19,00,000	32,25,000	Nil	Nil
6	Gymnastics Federation of India	23,45,797	49,10,890	20,68,444	69,23,825
7	Boxing Federation of	9,08,38,268	12,85,44,718	5,77,48,556	8,26,79,549.78
8	National Rifle Association of India	13,77,63,368	18,71,33,836	2,89,35,012	8,89,84,050
9	Special Olympic Bharat	2,56,90,755	5,97,90,235	84,47,748	9,19,100
10	Cycling Federation of India	2,28,53,760	2,10,01,912	77,93,388	1,87,75,592
11	Swimming Federation of India	49,45,186	87,37,192	19,01,472	89,28,370
12	Equestrian Federation of India	30,72,823	2,45,95,798	62,24,303	Nil

					FY 2021-22
SN.	Discipline	FY 2018-19	FY 2019-20	FY 2020-21	(Till Nov, 2021)
13	Hockey India	11,25,23,418	16,57,10,299	3,42,97,779	5,82,25,869
14	Volleyball Federation of India	86,02,893	2,03,72,254	13,56,238	-
15	Amateur Kabaddi Federation of India	1,75,164	42,060	Nil	Nil
	Indian Weightlifting				
16	Federation	1,70,60,132	4,14,63,857	1,16,40,411	3,37,57,838
17	Wushu Federation of India	2,43,83,840	2,17,92,551	53,64,816	7,00,000
18	Yachting Association of India	3,13,42,195	3,35,18,589	95,30,639	1,37,40,282
19	Baseball Federation of India	19,30,191	31,87,500	Nil	Nil
20	Sepaktakraw Federation of India	1,51,93,051	1,65,81,536	20,56,300	5,00,000
21	All India Chess Federation	2,85,93,840	4,14,91,755	22,73,280	3,66,03,974
22	Table Tennis Federation of India	5,15,74,955	5,06,63,240	87,47,312	2,41,33,387
23	Kho Kho Federation of India	62,46,361	43,21,321	1,08,16,987	46,99,232
24	Soft Tennis Federation of India	19,44,418	36,07,368	16,50,000	Nil
25	All India Tennis Association	1,15,70,759	2,21,06,918	1,78,25,765	96,27,000
26	Para Olympic Committee of India	6,35,91,736	3,51,79,201	1,17,20,664	2,40,12,455
27	Basketball Federation of India	53,48,801	65,08,960	60,49,588	1,77,89,401
28	Rowing Federation of India	1,21,82,713	2,70,90,539	33,44,278	1,72,61,864
29	Billiards & Snookers Federation of India	82,41,241	1,16,08,891	27,49,295	26,69,700

C N	Dissipling	EV 2048 40	EX 2040 20	EX 2020 24	FY 2021-22
SN.	Discipline	FY 2018-19	FY 2019-20	FY 2020-21	(Till Nov, 2021)
30	Judo Federation of India	1,55,62,923	2,22,62,525	61,68,851	1,52,57,924
31	Bridge Federation of India	81,71,023	1,18,50,442	30,22,280	9,94,790
32	Squash Racket Federation of India	68,96,584	2,02,73,740	15,81,138	53,30,599
33	All India Sports Council of the Deaf	88,16,529	1,12,61,809	8,05,694	56,16,216
34	Fencing Association of India	2,05,22,917	1,44,42,919	49,38,080	5,25,000
35	All India Football Federation	10,45,51,974	13,92,69,436	5,21,28,679	3,44,82,100
36	Ten-Pin Bowling Federation of India	48,38,664	3,26,270	Nil	Nil
37	Indian Golf Union	71,52,184	84,80,298	7,53,215	75,17,000
38	Handball Federation of India	1,20,76,087	1,52,59,322	1,89,343.72	29,96,827
39	Indian Kayaking & Canoeing Association	45,73,998	87,47,231	1,30,29,668	3,86,100
40	Wrestling Federation of India	6,89,06,747	13,45,19,708	1,49,11,508	7,05,94,204
41	Karate Association of India	45,90,480	7,350	Nil	Nil
42	Atya Patya Federation of India	21,02,500	30,59,371	1,25,000	Nil
43	Cycle Polo Federation of India	11,25,000	20,25,000	1,87,500	Nil
44	Netball Federation of India	9,00,000	21,25,000	10,00,000	7,50,000
45	TenniKoit Federation of India	7,00,000	30,32,864	14,22,628	Nil
46	School Game Federation of India	5,33,293	Nil	2,40,650	Nil
47	Indian Rugby Football Union	5,25,000	38,50,000	3,37,500	40,74,800
48	Softball Association of India	5,25,000	18,25,000	Nil	Nil

S N.	Discipline	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22 (Till Nov, 2021)
49	All India Carrom Federation	Nil	16,50,000	Nil	Nil
50	Mallakhamb Federation of India	Nil	18,86,711	Nil	Nil
51	Roller Skating Federation of India	Nil	33,43,640	5,50,000	Nil
52	Shooting Ball Federation of India	Nil	24,73,855	20,00,000	Nil
53	Tennis Ball Cricket Federation of India	Nil	6,12,500	8,75,000	Nil
54	Kudo International Federation of India	Nil	Nil	Nil	16,50,000
55	National Yogasana Sports Federation	Nil	Nil	Nil	22,00,000

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17th POSITION

NOTE FOR PAD for LOK SABHA STARRED QUESTION NO. 337 to be asked on 21.12.2021 By

SHRI BHOLA SINGH SHRI VINOD KUMAR SONKAR regarding

"Allocation of Funds to NSFs"

Members Bioprofile



Singh, Shri Bhola					
Constituency	:	Bulandshahr (SC) (Uttar Pradesh)			
Party Name	:	Bharatiya Janata Party(BJP)			
Email Address	:	bholasingh@sansad.nic.in drbholasingh@gmail.com			

Father's Name	Shri. Kishan Lal Singh
Mother's Name	Late Smt. Mallo Devi
Date of Birth	10 Sep 1977
Place of Birth	Village-Bohich, Distt. Bulandshahr (Uttar Pradesh)
Marital Status	Married
Date of Marriage	06 May 2002
Spouse's Name	Smt. Anuradha Singh
No. of Sons	2
Educational Qualifications	Graduate Educated at C.C.S. University, Meerut
Profession	Agriculturist Businessperson
Permanent Address	Vill.+P.O Bohich, Tehsil - Shikarpur Bulandshahr, Uttar Pradesh
	A-74, Yamunapuram, Bulandshahr, Uttar Pradesh Tel : (05732) 2281111, 09719917331 (M)
Present Address	14-B, Firozeshah Road, New Delhi-110001 Tel : (011) 23731276, 09013869417 (M)

Positions Held

May, 2014 Elected to 16th Lok Sabha
1 Sep. 2014 - 25 May Member, Standing Committee on Food, Consumer Affairs and Public Distribution
Member, Consultative Committee, Ministry of Communications and Information Technology
May, 2019 Re-elected to 17th Lok Sabha (2nd term)
13 Sept. 2019 onwards Member, Standing Committee on Labour
Member, Consultative Committee, Ministry of Health and Family Welfare

Social And Cultural Activities Associated with several Organizations engaged in Social Welfare

Special Interests Organizing matches and tournaments in the Constituency regularly

Favourite Pastime and Recreation Social Service

Countries Visited China (As a Member of the Party Delegation in November 2014)

Members Bioprofile



Father's Name	Shri Amar Nath Sonkar
Mother's Name	Late Smt. Champa Devi
Date of Birth	18 Feb 1970
Place of Birth	Sadiyapur, Distt. Prayagraj, (Uttar Pradesh)
Marital Status	Married
Date of Marriage	22 May 2002
Spouse's Name	Smt. Sangeeta Sonkar
No. of Sons	2
Educational Qualifications	Graduate Educated at Allahabad University, Prayagraj, Uttar Pradesh
Profession	Trader
Permanent Address	222A/2A, Jayanti Pur, Preetam Nagar, Prayagraj, U.P. 09415247421 (M)
Present Address	10, Talkatora Road, New Delhi-110001 Tel : (011) 23712064, 09013869453 (M)

Positions Held

May, 2014 Elected to 16th Lok Sabha 1 Sep. 2014 - 25 May 2019 Member, Standing Committee on Commerce Member, Consultative Committee, Ministry of Petroleum and Natural Gas
29 Dec. 2017 - 25 May 2019 Member, Court of University of Allahabad
May, 2019 Re-elected to 17th Lok Sabha (2nd term)
13 Sept. 2019 Member, Standing Committee on Petroleum and Natural onwards Gas

09 Oct. 2019 onwards Chairperson, Committee on Ethics

21 Nov. 2019 onwards Member, General Purposes Committee, Lok Sabha Member, Consultative Committee, Ministry of Micro, Small and Medium Enterprises

Thrust of the Question

The Hon'ble Members of Parliament (Lok Sabha) is seeking details of allocation funds to National Sports Federation (NSFs) and utilization of these funds by the NSFs since 2018.

Reply: Sports being a State subject, the primary responsibility for promotion and development of sports rest with the State /Union Territory Governments and the concerned National Sports Federation. The Ministry of Youth Affairs & Sports supplements the efforts of National Sports Federation by providing financial assistance under the Scheme of Assistance to National Sports Federationsfor organizing national/international events, training of coaches/players, purchase of equipment, etc. The funds are disbursed through Sports Authority of India, an autonomous body under the Ministry. NSFs receiving funds of 1 crore and above are subject to audit by the CAG.

Possible Supplementary Questions

Q.1. What is the role of the National Sports Federations vis-à-vis the Government in promotion of sports?

Reply: National Sports Federations(NSFs) are registered under Societies Registration Act / Companies' Act / Trusts Act. NSFs are responsible for the overall management, direction, control, regulation, promotion, development of respective sports disciplines in the country. Towards this, the recognized NSFs are supposed to take steps for popularising the sport among the masses and from among them, identify talent for grooming them for achieving excellence at national/international level. For achieving the above objectives, the NSFs undertake selection of sportspersons/teams, organising of coaching for them under renowned Indian and foreign coaches, catering to their nutritional and health requirements, supplying of state of the art sport equipment's and other training facilities/infrastructure and last but not the least, taking care of their welfare needs, be it giving jobs under sports quota or providing concessions entitled for sports persons, giving insurance coverage and other facilities incidental to their overall welfare and promotion as dignified sports persons. The NSFs organise national and international sports to urnaments for giving exposure to the Indian sportspersons/teams to compete and familiarise themselves with international sporting standards which will uplift Indian sports to greater heights of skills and achievements.

The Government supplements the efforts of the recognized NSFs by providing financial assistance under the scheme of 'Assistance to National Sports Federations' for the following items:

- Holding of national championships for sub-junior, junior and senior categories Organization of International tournaments in India to NSFs falling under High Priority, Priority & General categories.
- Training and participation of sportspersons/teams in international tournaments abroad.
- Procurement of sports and sports science equipment from indigenous sources or through import
- Appointment of National Coach
- Engagement of foreign coaches/experts
- Reimbursement of salary of Assistance/Joint Secretaries of the NSFs.

Q.2. What are the key features of the Scheme of Assistance for NSFs?

Reply:

- A Central Sector Scheme aiming at achieving excellence in sports at national and international level.
- To assist NSFs for conduct of important national and international sports events in the country.

- To ensure that sportspersons receive desired support for training, competition exposure
- > To help NSFs achieve professional competence in management of sports.
- > To streamline the flow of funds to NSFs.
- > Norms are laid down for extending assistance under the Scheme

Q.3. What are the items of expenditure for which norms for assistance under the Scheme is laid down?

Reply:

- Expenditure on National Championships, prestigious traditional Championships, International Competitions, expenditure for conducting coaching camps, expenditure on boarding and lodging, transportation, diet, Sports kits, medical insurance.
- Administrative and legal Assistance-2% of the Annual Budget of the Scheme.
- Meeting expenses on local hospitality of foreign teams visiting India under cultural exchange programme on quid pro-quo basis.
- Buying of Sports equipment/ Sports sciences equipment
- Expenditure on Dope control.
- Expenditure on Coaches, Indian and Foreign, imparting training/ upgrading skills of coaches & support personnel like masseur, GTMT experts, doctors, physiotherapists & mental trainers, expenditure on escorts.
- **Q.4** What are the key financial norms for extending assistance under the Scheme?

Reply:

- ► For international events held in India **Rs. 30 lakhs per tournament**.
- ► For holding National Championships:
 - Seniors Rs. 5 lakhs; Junior Rs. 7 lakhs; Sub-juniors Rs.10 lakhs
- Medical insurance policy Rs.5 lakhs;
- Personal Accident Policy of Rs.25 lakhs for athletes.

- Procurement of equipment by NSFs: up to Rs. 10 lakhs.
- For promotion of traditional sports, financial assistance of up to Rs. 5 lakh each for such events.
- ► For holding of prestigious tournaments in India Rs. 25 lakh.
- Participation in international tournaments abroad, organizing coaching camps, engagement of foreign coaches, economy airfare – on actual costs.
- Financial assistance is provided on differential pattern
- **Q.5** What is the criteria for providing financial assistance on differential pattern?

Reply: Based on the performance in international events like Olympics / Asian and Commonwealth Games, a dynamic criterion for categorization of sports discipline was adopted in July 2005. Sports disciplines have been categorized in four categories, viz. High Priority, Priority, General and Others.

	High Priority Disciplines (HPD)	PriorityDiscp	lines (PoD)	General	Other	rs
1	Archery	Chess	Kayaking & Canoeing	Fencing	Atya -Patya	Ten Pin Bowling
2	Boxing	Basketball	Para Sports		Baseball	Soft Tennis
3	Hockey	Billiards & Snooker	Rowing		Ball Badminton	Tug of War
4	Weightlifting	Bridge	Sepaktakraw		Body Building	Motor Sports
5	Athletics	Yachting	School Games		Carrom	Soft Ball
6	Badminton	Cycling	Special Olympics		Net Ball	Kudo
7	Shooting	Sports for Deaf	Squash		Mallakhamb	Jujitsu
8	Wrestling	Equestrian	Swimming		Cycle Polo	Tennis Volleyball
9	Tennis	Football	Table Tennis		Polo	Handball
10		Golf	Taekwondo		Tennikoit	Rugby
		Gymnastics	Volleyball		Roll Ball	Yogasana

	Judo	Wushu	Power Lifting	Kho Kho
	Kabaddi		Pencak Silat	Karate
			Jump Rope	Roller Skating
			Winter Games	Shooting Ball
			Tennis Ball Cricket	

Q.6. What is the procedure of releasing funds under the scheme of 'Assistance to National Sports Federations'?

Reply:Funds under the Scheme of Assistance to NSFs are disbursed through Sports Authority of India(SAI), which is an autonomous body under the Ministry of Youth Affairs and Sports. SAI furnishes the Utilisation Certificates on behalf of the funds transferred to the NSFs and the expenditure incurred by SAI to organise coaching and training camps proposed by NSFs in SAI centres across the country where boarding and lodging of players and coaches are arranged from the funds allocated under Scheme of Assistance to NSFs.In the case of NSF funds transferred by SAI to NSFs, 75% of the admissible amount is disbursed as advance, while the remaining amount is provided on reimbursement basis.

Q.7 What safe guards have been taken by the Government to ensure proper utilization of Government grant?

Reply:To ensure proper utilization of Government Grants released to NSFs through Sports Authority of India, the Ministry insists on submission of utilization certificates and settlement of any advances and unspent balances lying with SAI or NSFs as the case may be. Moreover, the accounts of NSFs receiving Government grant exceeding Rs 1.00 crore are got audited from the Comptroller and Auditor General of India (CAG). Further, Audit of select NSFs are done by CAG and audit findings/observations are sent to the concerned NSFs for necessary action at their end. Settlement of observations and audit paras are taken up by the respective NSFs with the Office of CAG.

Q.8 Who is responsible for organizing national championships?

Reply:National Sports Federations and their affiliated State units are responsible for organizing such championships.

Q.9 What is the role of the Government for such championships and other event?

Reply:Government does not organize any national championship. The Ministry only supplements the efforts of the NSFs by providing financial assistance in accordance with the approved pattern under the Scheme of Assistance to NSFs for organizing the events.

Q.10 Who is responsible for selection of sportspersons/teams for participating in various international events?

Reply:National sports Federations are primarily responsible for selection of sportspersons/teams for participation in various international events.

Q.11 What safeguards, the Government has taken, to ensure fair selection by the federations?

Reply:NSFs are primarily responsible for judicious selection of national team for participation in major events based on merit and with the objective of enhancing national prestige and bringing glory to the country. As per the Government Guidelines, the Selection of sportspersons/teams is to be done by a Selection Committee comprising of President of the NSF, the National Coach and eminent sportspersons.

Q.12 Under present system what are the provisions to have a check on NSFs?

Reply:All NSFs are bodies registered under Societies Registration Act and as such NSFs are governed by the provisions of Societies Registration Act. Moreover, the Guidelines for Assistance to NSFs also have laid down criteria for recognition of the NSFs such as the current legal status of the organization, recognition by the International and Asian Federations, recognition by the Indian Olympic Association, its undisputed status as an apex body in India, its all India spread, the role and contribution of the organization in promoting and developing Sports, its internal financial and management practices and standards, its electoral practices, its protection and promotion of players' interest and welfare. The Guidelines do also provide for suspension and de-recognition of NSFs in the event of serious irregularities.

Q.13 What are the grounds for suspension and de-recognition of NSFs?

Reply:

The grounds for Suspension and de-recognition are indicated below:

Suspension:

- Suspension by the concerned International or Asian Federation on any grounds whatsoever.
- Suspension by IOA.
- Legal action taken against an NSF by the concerned Registrar of Societies or other legal authority.
 - Failure to hold elections as prescribed in the Constitution of the NSF or for gross irregularities in election procedures.

- Failure to submit annual audited accounts, as prescribed.
- Misuse, or unauthorized diversion of Government grant.
- Failure to provide accurate information to the Ministry as and when called for.
- Failure to abide by conditions laid down by the Government in cases where NSFs
- have availed of Government assistance.

• On a report from the concerned registrar of Societies alleging gross irregularities in the internal functioning of NSF.

• In the public interest, in the event of any other serious irregularities detected.

Withdrawal of Recognition:

- The same has been obtained by misrepresentation of material information or by fraudulent means.
- Violation of the terms and conditions of recognition or of Government Guidelines or of the provisions of their own constitution.
- In the Judgment of the Government of India, the federation is not functioning in the best interest of development of sports for which the federation was granted recognition.
- An inquiry confirms serious irregularities regarding the functioning of the federation.
- The concerned International or Asian Federation permanently de-recognizes or disaffiliates a National federation. Similarly, de-recognition may take place in the event that IOA permanently de-recognizes or disaffiliates National federation.

Q.14 Are there any provision restricting the tenure of the office bearers of the NSFs?

Reply: As per the provisions of the Order dated 1.5.2010, the following age and tenure limits have been prescribed, which are as follows: -

- i. The President of any recognized National Sports Federation, including the Indian Olympic Association can hold the office for a maximum period of twelve years with or without break.
- ii. The Secretary (or by whatever other designation such as Secretary General or General Secretary by which he is referred to) and the Treasurer of any recognized National Sports Federation, including the IOA, may serve a maximum of two successive terms of four years each after which a minimum cooling off period of four years will apply to seek fresh election to either post.
- iii. The President, the Secretary and the Treasurer of any recognized National Sports Federation, including the Indian Olympic Association, shall cease to hold that post on attaining the age of 70 years.
- iv. The conditions (i) to (iii) above will be subject to the proviso that it shall not disturb the current tenure of any member, provided he/she has been properly elected to the post. In other words, the tenure condition will become operative for all future elections as they may be conducted in future in their normal course.

Q.15 Is it not a fact that National level sports bodies/ federations/ associations are being managed by non-sportspersons?

Reply: All the National level sports federations/associations are autonomous registered bodies and the election of their office-bearers is guided by their own Constitution. Under the Sports Code, there is a provision for inclusion of prominent sportspersons of outstanding merit as members of respective sports federations on a tenure basis. It is also provided that strength of such prominent sportspersons with voting rights should be at least 25%.

Q.16 Is there any proposal to change the present National Sports Development Code of India?

Reply: During January 2017, Government decided to constitute a Committee headed by Secretary (Sports) to suggest improvements in the National Sports Development Code and functioning of Sports Federations. The Committee consists of eminent personalities such as renowned international medallists, Olympians, international level Coaches, Sports Administrator, a sports journalist and a lawyer and have vast experience and expertise in the field of sports policy formulation, sports laws and sports administration. The Committee had submitted its Report to the Government on 03.05.2017. As per the direction of the Hon'ble Delhi High Court, the report of the Committee was submitted in a sealed cover to the Hon'ble Court. It has been requested to the Court to allow the Government to go

for stakeholder consultation on the report, which has been allowed by the Hon'ble Court. Thereafter in

November 2019 an Expert Committee was constituted to review the draft Code, however the same was stayed by the Delhi High Court in WP(C) 11362/2015. At present there is no proposal to change the National Sports Development Code,2011.

Q.17 What facilities are provided to the athletes for preparation for international events? Reply: Government is providing full assistance to the identified sportspersons/teams for intensive coaching through national coaching camps organized by the Sports Authority of India besides providing Foreign Exposures / Competitions. National Coaching Camps for the elite sportspersons/teams preparing for International Competitions are organized at various Centres, under Indian and foreign coaches, where wholesome nutritious diet, food supplements, sports equipments, state-of-the-art infrastructure, lodging, travelling facilities, services of reputedIndian and foreign coaches/supporting staff, scientific and medical support are provided to them.

Annexure-I

Brief of Awards/schemes/programmes implemented by Department of <u>Sports</u> for promotion/development of sports in the country as a whole.

1. Special Cash Award Scheme: Scheme of Special (Cash) Awards to Winners in International sports events and their Coaches was introduced in the year 1986 to encourage and motivate outstanding sportspersons for higher achievements and to attract the younger generation to take up sports as a career. Under this scheme, only cash ranging from $\gtrless1.00$ lakh to $\gtrless75$ lakh is given to award winning outstanding sportspersons for their achievements in various international sports events.

2. National Sports Awards (NSA): NSA are conferred normally by Hon'ble President of India normally on National Sports Day i.e. 29th August every year to outstanding Sportspersons, Coaches and entities engaged in promotion of sports.NSA is a bouquet of Awards namely Major Dhyanchand Khel Ratna Award, Arjuna Award, Dhyanchand Award, Dronacharya Award, Maulana Abul Kalam Azad (MAKA) Trophy and Rashtriya Khel Protshahan Puruskar.

Major Dhyanchand Khel Ratna Award was launched in the year 1991-92. Under this scheme, a medallion along with a cash award of \gtrless 25.00 lakh is given to a sportsperson for his/ her spectacular and most outstanding performance in the field of sports over a period of four years immediately preceding the year during which the award is to be given. Normally only one award is given every year. 43 sportspersons have been given this award since the inception of the scheme.

Arjuna Award was instituted in 1961 and is given to players who have exhibited good performance consistently for the previous four years at the international level and have shown qualities of leadership, sportsmanship and a sense of discipline. The awardees are given a statuette, a scroll of honour, ceremonial dress and award money ₹15.00 lakh. Normally, up to 15 awards can be given each year. 897 outstanding sportspersons from various disciplines have been conferred Arjuna Awards so far.

Dhyan Chand Award for Life Time Achievements in Sports and Games was instituted in the year 2002. This award is given to honour those sportspersons who have contributed to sports by their performance and continue to contribute to promotion of sports even after their retirement from active sporting career. The awardees are given a statuette, a certificate, ceremonial dress and award money of ₹10.00 lakh. 75 sportspersons have been given this award since inception.

Dronacharya Award was instituted in 1985. This award honours eminent coaches who have assisted national athletes and teams in achieving outstanding results in international competitions. The awardees are given a statuette, certificate, ceremonial dress and a cash prize of ₹5.00 lakh. Normally, up to 5 awards can be given each year.

Maulana Abul Kalam Azad (MAKA) Trophy: With a view to promoting competitive sports in colleges and universities, MAKA Trophy with a cash award of ₹15.00 lakh is given to the

University standing first in inter-university sports tournaments. The Universities standing second and third are given cash award of \gtrless 7.5. Lakh and \gtrless 4.5 lakh each, respectively.

RASHTRIYA KHEL PROTSAHAN PURUSKAR: With a view to recognizing the contribution made to sports development by entities other than Sportspersons and coaches, Government has instituted from 2009 a new award entitled Rashtriya Khel Protsahan Puruskar, which has four categories, namely, community sports development, Promotion of sports academies of excellence, support to elite sportspersons and employment to Sportspersons.

3. Pension to Meritorious Sports Persons: This scheme was launched in the year 1994. Under this scheme, those sportspersons, who are Indian citizens and have won gold, silver and bronze medals in Olympic Games, World Cup/World Championships, Asian Games, Commonwealth Games and Paralympic games; attained the age of 30 years; and have retired from active sports career are eligible for life pension. The present rates of pension are from 12,000/- to 20,000/- per month.

4. Pandit Deendayal Upadhyay National Sports Welfare Fund: Pandit Deendayal Upadhyay National Welfare Fund for sportspersons (PDUNWFS) was set up in March, 1982 with a view to assisting outstanding sportspersons of the past, living in indigent circumstances, who had brought glory to the country in sports. Quantum of assistance from the fund is ranging from $\gtrless 2$ lakhs to $\gtrless 10$ lakhs on the various grounds including medical treatment.

5. Assistance to National Sports Federation: Under this Scheme, the Government of India provides assistance to National Sports Federations (NSFs) and other sports organizations for conducting National championships and holding of International Tournaments in India, participation in international tournaments abroad, organizing coaching camps, procuring sports equipment, and engagement of foreign coaches.

6. Human Resource Development in Sports: The Scheme of Human Resource Development in Sports, a Central Sector Scheme was launched by the Department of Sports in the financial year 2013-14 after thorough revision of the "Scheme of Talent Search and Training". The main focus of the Scheme is to give emphasis on the academic and intellectual side of sports management by awarding Fellowships to deserving candidates for specialized studies at Masters' and Doctoral level in specific disciplines of sports and games where human resources are found to be inadequate.

7. National Sports Development Fund: The National Sports Development Fund (NSDF) was established in 1998 under Charitable Endowment Act 1890 vide Government of India Notification dated 12 Nov 1998 with a view to mobilizing resources from non-governmental

sources, including the private/corporate sector and non-resident Indians with Government providing matching grant.

8. Khelo India: As a major policy initiative, the Ministry has launched revamped Khelo India Scheme on 27.09.2017 aiming at broad basing of sports and promotion of excellence in sports. Khelo India Scheme, which has 12 verticals, will give a boost to the government's efforts for overall promotion and development of sports in the country.

The twelve verticals are (i) Play Field Development, (ii) Community Coaching Development, (iii) State Level Khelo India Centres, (iv) Annual Sports Competitions, (v) Talent Identification and Development, (vi) Utilisation and Creation/ Upgradation of Sports Infrastructure, (vii) Support to National/Regional/State Sports Academies, (viii) Physical Fitness of School going Children, (ix) Sports for Women, (x) Promotion of Sports among persons with disabilities, (xi) Sports for Peace and Development and (xii) Promotion of rural and indigenous/tribal games. Gazette Notification was published on 14.10.2017.

Now the Khelo India Scheme have been proposed to have only following 5 verticals:

- (i) Creation and Upgradation of Sports Infrastructure
- (ii) Sports Competitions and Talent Development
- (iii) Khelo India Centres and Sports Academies
- (iv) Fit India Movement
- (v) Promotion of Inclusiveness through Sports

EFC have taken place for revised scheme and a Cabinet Note are being prepared for taking approval of Cabinet, Government of India.

9. Fit India Programme: Fit India Movement was launched by Hon'ble Prime Minister on 29th August 2019. The main focus of the movement is to create awareness amongst Indians about the importance of fitness in our daily lives and showcasing the ease and simplicity of doing things, which make us fit.

As a part of celebration of 1st **Fit India Anniversary**, an online event held on 24th September 2020 where Hon'ble Prime Minister interacted with fitness influencers of the country. On the occasion, Age Appropriate Fitness Protocols named as GOALS (Goals for Active Life Style) for different age groups categorized as 05-18 years, 18-65 years and 65+ years have been launched by Hon'ble Prime Minister.

Annexure - II

Brief on funding under the Scheme of Assistance to National Sports Federations (NSFs)

The Scheme of Assistance to NSFs, which is a Central Sector Scheme, provides for grant of financial assistance for conduct of National Championships, National Coaching Camps, preparation and participation of Indian Teams/Sportspersons in international sporting events - boarding and lodging, transportation, diet, Sports kits, medical insurance, etc, for campers, training and competitions abroad, international tournaments held in India, hiring of coaches and support personnel, including foreign personnel, purchase of equipment, etc.

Under this Scheme support of the Government is available recognized National Sports Federations. The recognition of NSFs is renewed on year-to-year basis.

			(In ₹ crore)
Financial	BE	RE	Actual Expenditure
Year			
2017-18	302.18	302.18	277.68
2018-19	342.00	245.13	243.63
2019-20	245.00	300.85	300.85
2020-21	245.00	132.00	132.00
2021-22	280.00	-	85.47(till date)

----Budget

Key Financial Norms

- International events held in India Rs. 30 lakhs per tournament.
- National Championships: Seniors Rs. 5 lakhs; Junior Rs.7 lakhs; Sub-juniors Rs.10 lakhs
- Medical insurance policy Rs.5 lakhs;
- Personal Accident Policy of Rs.25 lakhs for athletes.
- Procurement of equipment by NSFs: up to Rs. 10 lakhs.
- For promotion of traditional sports, financial assistance of up to Rs. 5 lakh each for such events.
- For holding of prestigious tournaments in India Rs. 25 lakh.
- Participation in international tournaments abroad, organizing coaching camps, engagement of foreign coaches, economy airfare on actual costs.
- Financial assistance is provided on differential pattern based on criteria for categorization of sports disciplines.

Categorization of sports disciplines:

In order to prioritize sports disciplines for special focus; to optimally utilize the limited budget under the Scheme; and work out a differential pattern of assistance based on their status and performance, various recognized sports disciplines have been categorized in four categories, viz. High Priority, Priority, General and Others.

Criteria for Categorisation of Sports Disciplines	Eligibility for financial assistance	
High Priority:	'High Priority' & 'Priority' category	
In this category such sports disciplines will be placed, which are played in Olympic Games and in which India have won medals in last conducted Asian Games as well as Commonwealth Games (CWG) or in which India has good chance of winning medals in Olympics. <u>Priority:</u> In this category Sports disciplines are covered which fulfill any of the following criteria: (a) popular mass games in India. (b) Disciplines in which India has won medals in the last conducted Asian Games / CWG. (c) Sports disciplines for sections requiring special attention viz. differently abled, mentally challenged, hearing / visually impaired, school games, etc. (d) Sports disciplines included in any of the mega events such as Olympics, Asian Games, Commonwealth Games and in which India has secured up to 6 th place in individual events and up to 8 th place in	 (a) All National Championships (b) All mandatory, ranking and qualifying tournaments for disciplines in which India secured 6th place in the individual events and 8th place in the team events in the previous edition are also to be funded. (c) Funding for the remaining events / tournaments shall be decided by Committee headed by Secretary (Sports) / under the Annual Calendar for Training & Competition (ACTC) 	
team events.		
General Category: Such other sports disciplines, included in the multidiscipline mega events like Olympics, Asian Games, Commonwealth Games etc. and which have obtained a ranking up to 8 th in individual events and up to 10 th in team events in Olympics / Asian Games / CWG or their respective Asian and World Championships can be placed in 'General' category. <u>Others Categories</u>	 (a)National Championships (b) One international event in India in a year (c)Maximum of one foreign exposure each in Senior & Junior categories 	
All other sports disciplines not covered in the above categories.		
